

Progress of cases in police stations under cyber network

2987. SHRI JESUDASU SEELAM:

SHRI VIJAY JAWAHARLAL DARDA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether crime-investigation and trial in courts, have been expedited through 2,760 police stations which were covered under the cyber network till 31st May, 2009;

(b) if so, how the difficulties likely to be faced on account of different language used in each State in police records etc. and proposed to be overcome to fulfil the envisaged objectives like tracking system of investigation and detection of criminals within the least time; and

(c) whether customized IT trained personnel are available with the National Crime Records Bureau and its State counterparts to shift the information exchanged and its follow-up?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The 2760 police stations covered under the Common Integrated Police Application (CIPA) programme were not envisaged to be connected on a cyber network. For, *inter alia*, connecting the police stations on a cyber network a new project namely the Crime and Criminal Tracking network and Systems (CCTNS) Project has been launched in 2009. The existing CIPA software as also the proposed CCTNS software application are being implemented with multiple language interface.

(c) IT Trained personnel are available with National Crime Records Bureau (NCRB) and State Crime Records Bureau (SCRB). The NCRB is further being strengthened to handle this Project. Also capacity building of NCRB and respective SCRBS has been taken up as part of the CCTNS project.

Tackling terrorism and insurgency effectively

2988. SHRI VIJAY JAWAHARLAL DARDA:

SHRIMATI SYEDA ANWARA TAIMUR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Supreme Court has held that since terrorism threatens the security of the whole country, it falls under the first item of Union List, "Defence of India", rather than the first item of the State List "Public Order";

(b) if so, whether Government proposes to implement this epoch-making decision of the Hon'ble Supreme Court, so that crimes like terrorism, insurgency, etc. could be tackled more effectively; and

(c) whether Government is aware that USA is endowed with an FBI despite a full-fledged federal system in which States have far greater autonomy than they do in India?